

[Shri Bhupesh Gupta.] ner. Therefore, I would ask the hon'ble Minister to personally look into this matter and see what kind of solution could be found to the problem. The construction of the wall is in progress. Still I believe something could be done. This is all that I would like to say in this connection because this is a rare opportunity I thought I should avail of in order to ventilate the grievance of the teachers, students and the local people of Kharagpur.

DR. TRIGUNA SEN: I have not received any complaint from students or teachers as yet. But as the hon'ble Member has spoken about it, I will ask for information.

THE DEPUTY CHAIRMAN: The question is:

4. "That in pursuance of clause (k) of sub-section (2) of section 31 of the Institutes of Technology Act, 1961 (59 of 1961), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Council established under sub-section (1) of section 31 of the said Act *vice* Shri P. N. Kathju who ceased to be a member of the said Council on his retirement from the membership of the Rajya Sabha on the 2nd April, 1968."

The motion was adopted.

V. COUNCIL OF THE INDIAN INSTITUTE OF SCIENCE BANGALORE

DR. TRIGUNA SEN: Madam, I beg to move:

5. "That in pursuance of the provisions contained in clause 9.1 (e) of the Scheme for the Administration and Management of the properties and funds of the Indian In-

stitute of Science, Bangalore, read with Regulations 3.1, 3.1.1 and 9.1 of the Regulations of the Institute, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to serve as a member of the Council of the Institute for the unexpired period of the quadrennium 1966-69.

The question was put and the motion was adopted.

THE DEPUTY-CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding elections, if necessary, to the (i) Court of the University of Delhi, (ii) Samsad (Court) of Visva Bharati, (iii) Court of the Banaras Hindu University, (iv) Council of the Indian Institute of Science, Bangalore, and (v) Council established under Section 31(1) of the Institutes of Technology Act, 1961:—

- i. Number of Members to be elected One each
2. Last date and time for receiving nominations 6th May, 1968 (Upto 3.00 P.M.)
3. Last date and time for withdrawal of candidature 7th May, 1968 (Upto 3.00 P.M.)
4. Date and time of election 8th May, 1968 (Between 3.00 P.M. and 5.00 P.M.)
5. Place of election Room No. 63, First Floor, Parliament House, New Delhi.
6. Method of election proportional representation by means of the single transferable-vote.